

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*\*\*

OA No. 1834/96

O.A. No. 1407/96.

Dt. of Decision : 03-12-96.

1. K.Rehman
2. S.A.Rahim.
3. P.Dawood Khan
4. P.Mahaboob Khan
5. P.Ramamohana Rao
6. S.Rama Koteswara Rao
7. S.V.Subbarama Swamy
8. S.V.D.Sivaprasad Rao
9. K.Mastan Rao
10. N.K.Sarma

.. Applicants.

Vs

1. The Sr.Divl.Personnel Officer,  
SC Rly, Vijayawada.
2. The Divl.Railway Manager,  
SC Rly, Vijayawada.
3. The Chief Personnel Officer,  
SC Rly, Rail Nilayam, Sec'bad.

.. Respondents.

Counsel for the Applicants : Mr.M.V.K.Viswanatham

Counsel for the Respondents : Mr.C.V.Malla Reddy,  
SC for Rlys.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.M.V.K.Viswanatham, learned counsel for the applicants and Mr.C.V.Malla Reddy, learned counsel for the respondents.

2. There are 10 applicants in this OA. While they were working as Assistant Station Masters in the pay scale of Rs.1400-2300/- they underwent family planning operation. Then they requested for change of cadre to that of Goods Guards in the pay scale of Rs.1200-2040/- on the basis that they underwent family planning operation. Their request was acceeded to and they were posted as Goods Guards in Vijayawada Division under R-2. It is stated that the pay when they were posted as Goods Guard ~~was~~ not protected to the extent they were drawing in the post of ASM in the scale of pay of Rs.1200-2040/-.

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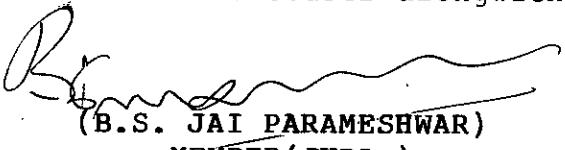
3. The applicants No.1 to 5 had represented their cases for protection of pay as can be seen from the representations enclosed from Page-28 to 32 of the OA. Though the learned counsel for the applicants submit that applicants No.6 to 10 had also submitted their representations, those representations are not enclosed.

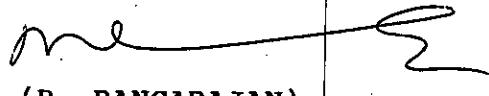
4. Under the circumstances, the following direction is given:-

R-2 should consider the representations of the applicants No.1 to 5 enclosed as annexure to this OA and pass a suitable order in accordance with law. If applicants No.6 to 10 had also filed their representations, the same also should be disposed of as above. In case applicants No.6 to 10 had not filed their representations so far, they may file their representations now and those representations should be disposed of in accordance with law. If a favourable decision is taken by R-2 on their representations, the applicants are entitled for arrears of pay, if any, only from one year prior to filing of this OA i.e., from 28-11-95. (This OA was filed on 28-11-96).

5. The OA is ordered accordingly at the admission stage itself. No costs.

(Registry should send a copy of this OA with the enclosures alongwith the judgement to R-2)

  
(B.S. JAI PARAMESHWAR)  
MEMBER(JUDL.)

  
(R. RANGARAJAN)  
MEMBER(ADMN.)

Dated : The 3rd December 1996.  
(Dictated in the Open Court)

SPR

*Ambedkar*  
D.R. (S) T

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D.A.NO.1407/96

Copy to:

1. The Senior Divisional Personnel Officer,  
South Central Railway, Vijayawada.
2. The Divisional Railway Manager, South Central Railway,  
Vijayawada.
3. The Chief Personnel Officer, South Central Railway,  
Railnilayam, Secunderabad.
4. One copy to Mr.M.V.K.Viswanatham, Advocate,  
CAT, Hyderabad.
5. One copy to Mr.C.V.Malla Reddy, CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

07/12/96

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HYDERABAD BENCH HYDERABAD

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HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR:  
M(J)DATED: 31/12/96ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A. No. 1407196

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

